

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 16 TH DAY OF SEPTEMBER, 2002

Diary No.3488 of 2002 (OA.1083/02 )

CORAM:

HON.MR.S.DAYAL, MEMBER(A)

HON.MRS.MEERA CHHIBBER, MEMBER(J)

1. S.N.Upadhyा, Son of Late R.Upadhyा  
R/o Loco Colony, 328/CD  
Mughalsarai, District Chandauli
2. Ram Lal, son of Ram Sakal,  
R/o 695/C Hopper Colony,  
Mughalsarai, District Chandauli.
3. Subhash Chandra Yadav, Son of  
Late Hira Lal, R/o Loco Colony  
397 Mughalsarai, district Chandauli

... Applicants

(By Adv: Shri S.K.Dey)

Versus

1. Union of India through the  
General manager, Eastern Railway,  
Calcutta.
2. The Chief Personnel Officer,  
Eastern Railway, Calcutta
3. The Divisional Railway Manager  
Eastern Railway, Mughalsarai

... Respondents

(By Adv: Shri K.P.Singh)

O R D E R(Oral)

HON.MRS.MEERA CHHIBBER, MEMBER(J)

Applicant has filed this OA claiming the following  
pleas:

(i) That this Hon'ble court may be pleased to  
direct the respondents to allot them scale of pay  
of Rs 950-1500 since their posting from 1.1.1992  
as Tool Checker and Rs 3050-4590 w.e.f. 1.1.96 with  
all consequential benefits of pay and seniority.

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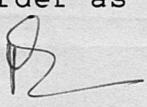


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The applicant's counsel has drawn our attention to Annexure A-3 which is a letter dated 21.12.1999 wherein the officers have sought clarification with regard to allotment of <sup>grade B</sup> ~~rate~~ in the pay scale of Rs 950-1500-3050-4590 to the Tool Checkers in the grade of Rs 825-1200 <sup>in</sup> at SDL shed. It is submitted by the applicant's counsel that since the division is not competent to decide the issue, it was requested that an early clarification/guidelines on the subject may kindly be furnished so that the old outstanding grievances <sup>of</sup> of the staff and Union can be sorted out. The applicant has also drawn out attention to his representation dated 31.1.02 <sup>spell out B</sup> wherein he has ~~dealt with~~ his grievances but according to him till date he has not been given any reply.

The OA is opposed by the respondents counsel on the ground that applicant has given his representation for the first time on 31.1.02, therefore this OA is barred by limitation. However, without commenting anything on the merit of the case, we think it would be appropriate to dispose of the application at admission stage by giving the direction to the respondents to pass appropriate orders on the applicant's representation in accordance with law within a period of three months from the date of receipt of copy of this order. The reply shall be communicated to the applicant.

With the above directions the OA is disposed of accordingly. No order as to costs.

  
MEMBER (J)

  
MEMBER (A)

Dated: 16.9.02

Uv/